

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SCALEUP SYSTEMS INDIA PRIVATE LIMITED

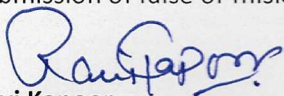
1.	Name of Corporate Person	SCALEUP SYSTEMS INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	30/06/2011
3.	Authority under which corporate person is incorporated/ registered	ROC Mumbai I, Maharashtra Incorporated under the provision of Companies Act, 1956
4.	Corporate Identity Number/ Limited Liability Identity number of Corporate Person	U72900MH2011FTC219294
5.	Address of the registered office and principal office (if any) of corporate person	Amar Hill, Sakivihar Road, Powai, Near Santogen Mills, Mumbai, Maharashtra - 400072
6.	Liquidation Commencement date of Corporate Person	05.06.2026
7.	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Ravi Kapoor 402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad-380 006 E-mail; ravi@ravics.com Telephone No: 9825063147 IP Registration Number: IBBI/IPA-002/IP-N00121/2017-18/10290
8.	Last date for submission of claims	05.07.2026

Notice is hereby given that the Scaleup Systems India Private Limited has commenced voluntary liquidation on 05th June, 2026.

The stakeholders of Scaleup Systems India Private Limited are hereby called upon to submit a proof of their claims, on or before 05th July, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ravi Kapoor

Liquidator for

Scaleup Systems India Private Limited (Under Voluntary Liquidation)

IP Registration Number:

IBBI/IPA-002/IP-N00121/2017-18/10290

Date: 08.06.2026

Place: Ahmedabad

Regd. Office: ICICI Bank Limited, ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat, Pin- 390 007
Corporate Office: ICICI Bank Limited, ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai - 400 051

PUBLIC NOTICE – E-AUCTION OF ASSIGNMENT OF FINANCIAL ASSETS

In terms of the policy of ICICI Bank Limited ("ICICI Bank") on Sale of Financial Assets and in line with the regulatory guidelines, ICICI Bank hereby invites Expression of Interest ("EOI") from interested Scheduled Commercial Banks/ Small Finance Banks/ ARCs/ NBFCs/ FIs/ Other Transferee ("Permitted Transferee") for purchase of "Twenty Seven (27)" Non-Performing Assets ("Financial Asset") on the terms and conditions indicated herein under "Swiss Challenge Method". It is hereby clarified that confirmation of the name of successful bidder will be subject to the final approval by the competent authority of ICICI Bank.

Base Bid Price	Terms of sale	Minimum Mark up
₹ 337.5 million	100% in Cash	5 % of Base bid

Schedule for E-Auction:

Sr. No.	Activity	Date & Time
1.	Submission of Expression of Interest ("EOI") & Execution of Non-Disclosure Agreement ("NDA") (if not already executed with the Bank)	June 10, 2026, by 5.00 P.M.
2.	Release of Offer Document along with Preliminary Information Memorandum ("PIM") (Post Execution of NDA)	June 10, 2026.
3.	Access To Data Room For Due Diligence	From June 10, 2026 to June 23, 2026.
4.	Submission of Bid Form	June 24, 2026, by 5.00 P.M.
5.	Process of e-bidding (if required)	June 25, 2026 from 10:30 A.M. to 11:30 A.M. with auto extension of 5 mins. till sale is completed
6.	Right to match by the base bidder, if required	June 25, 2026, by 5.00 P.M.
7.	Execution of Assignment Agreement	June 29, 2026

TERMS & CONDITIONS

1. The auction for the financial Asset(s) is under "Swiss Challenge Method", based on an existing offer in hand, who will have the right to match the highest bid. In case no bid is received which crosses the minimum markup, Base Bid will be designated as the winning bid if it qualifies as per terms and conditions stipulated.

2. The sale of aforesaid Financial Asset(s) is on "As is Where is Basis", "As is What is Basis", and "Without Recourse Basis".

3. Bank reserved the right to withdraw the e-auction, sale of financial assets at any point of time or amend any timelines at its sole discretion.

4. The e-bidding process, if required, will be conducted through M/s e-Procurement Technologies Ltd (Auction tiger) on the website of auction agency i.e. <https://icicibank.auctiontiger.net> as detailed above. The e-bidding process shall be subject to terms & conditions contained in the offer document which will be made available to Parties post execution of NDA.

5. For any further clarifications with regard to data room, terms and conditions of the auction, kindly contact Mr. Kiran Tadge (Mobile no. 9653685873) or Mr. Vijay Kumar (Mobile no. 9820803292). For submission of EOI/Bids, email at kiran.tadge@icici.bank.in or send by post to Mr. Kiran Tadge at ICICI Bank Limited, ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai - 400 051.

6. ICICI Bank will not be responsible/liable in case of non-receipt of EOI by ICICI Bank for reasons beyond the control of the Bank. Interested Parties are expected to take efforts to find out the status of communication sent by them to ICICI Bank to ensure their participation in the auction process.

7. This notice and contents hereof are subject to any prevailing laws, rules and regulations of India.

Date : June 09, 2026
Place : Mumbai

Sd/-
Authorised Officer
ICICI Bank Limited

FORM A - PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SCALEUP SYSTEMS INDIA PRIVATE LIMITED

Sr. No.	Name of Corporate Person	SCALEUP SYSTEMS INDIA PRIVATE LIMITED
1	Name of Corporate Person	SCALEUP SYSTEMS INDIA PRIVATE LIMITED
2	Date of incorporation of corporate person	30/06/2011
3	Authority under which corporate person is incorporated / registered	ROC Mumbai 1, Maharashtra Incorporated under the provision of Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate person	U72900MH2011FTC219294
5	Address of the registered office and principal office (if any) of corporate person	Amar Hill, Sakivihar Road, Powai, Near Santogen Mills, Mumbai, Maharashtra - 400072
6	Liquidation commencement date in respect of corporate person	05/06/2026
7	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Ravi Kapoor 402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006 E-mail : ravi@ravicos.com Telephone No : 9825063147 IP Registration Number : IBB/I/PA-002/IP-N00121/2017-18/10290
8	Last date for submission of claims	05/07/2026

Notice is hereby given that the Scaleup Systems India Private Limited has commenced voluntary liquidation on 05th June, 2026.

The stakeholders of Scaleup Systems India Private Limited are hereby called upon to submit a proof of their claims, on or before 05th July, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Ravi Kapoor, Liquidator for Scaleup Systems India Private Limited (Under Voluntary Liquidation)
IP Registration Number : IBB/I/PA-002/IP-N00121/2017-18/10290

Date : 08-06-2026
Place : Ahmedabad

PUBLIC NOTICE

NOTICE is hereby given to the public at large that the Original Title Deeds and Original Share Certificate in respect of the schedule property described hereunder have been lost/ misplaced, destroyed and are not traceable.

A First Information Report (FIR)/Daily Diary Report (DDR)/Diary Report (DR) has been formally lodged with the Kasarvadavi Police Station with FIR/DDR/DR No. 762/2026 dated 03.06.2026 recording the definitive factum of the loss of the said original documents.

The Intending Party Juhi S. Meghani and Gopal Gaware intend to create a charge viz. equitable mortgage or otherwise on the undermentioned property(ies) to secure credit loan facilities availed to be availed from the State Bank of India, Home Loan Center, Chinchpokli Branch Code 17889.

Any person(s) bank, financial institution, corporate body or society having any claim, right, title, interest, lien, or objection in or to the said property of the undermentioned missing Title Deeds, Share Certificate by way of sale, mortgage, charge, lease, tenancy, license, gift, inheritance, trust, possession, or otherwise whatsoever is/are hereby strictly requested to make the same known in writing along with certified supporting documentary evidence to the undersigned at the Bank's Branch address mentioned below within 15 days from the date of publication of this notice.

If no valid claim or objection is received within the stipulated period of 15 days, the Bank shall proceed to accept the certified copies of the Title Deeds, finalize the creation of the mortgage and process the credit facilities assuming that the title is clear, unencumbered, and that no such adverse claims or third party rights exist. Subsequent claims, if any, shall not be binding upon the Bank.

SCHEDULE OF THE PROPERTY

Property Flat Plot No. : Flat No. 11, Building No. 13
Floor & Building Name : 1st Floor, Vijay Nagari Annex, Ghodbunder Road, Waghbil Naka.
Society Name (if any) : Vijay Nagari Annex CHS Ltd.
Survey Plot CTS No. : 136 & 138/5

DETAILS OF LOST DOCUMENTS

1. Original Title Deed(s) : Sale Deed dated 11.03.1999 bearing Registration No. P593/1999 registered with the Sub Registration Office at Thane.
2. Original Share Certificate : Share Certificate No. TNA/(TNA)/HSG/(TC)/1342/2002. Distinctive Nos. 001 to 005 both inclusive of Vijay Nagar Annex CHS Ltd.
Date : 09.06.2026
Place : Thane

Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the Borrowers on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the Public in general and in particular the Borrowers that the undersigned has taken the Symbolic Possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), guarantor & Loan Account Nos.	Description of the property mortgaged (Secured assets)	Date of Demand Notice	Date of Symbolic Possession Notice	Amount O/s as on date of demand notice
Rakesh S Sathavilkar, Pragati Rakesh Sathavilkar 20004100003698	All That Piece Or Parcel Of Survey No 86, Hissa No 23, admeasuring About 29.75 Sq Mtr, Sai Residency, Kantasmruti Building, Flat No 404, Forth Floor, Shivajinagar, Tal- Kalyan Dist Thane 412202, On Or Towards North : As Per Plan, On Or Towards East : As Per Plan, On Or Towards West : As Per Plan, On Or Towards South :As Per Plan	24 March 2026	05 June 2026	Rs. 11,00,356.42/- (Due as on 09 March 2026)
Pradeep Nakul Sharma Reena Pradi Sharma 20004270000133	All That Piece Or Parcel Of Property Admeasuring 475 Sqft, Vibhag No 41/108, grampanchayat Nilaje, Nisarg Park, Flat No 409, Forth Floor, A Wing, C Type Building , Pandurang Nagar, Niljeegaon, Kalyan Shil Road, Dombiwali East Tal Kalyan Dist Thane, 412204, On Or Towards North : As Per Plan, On Or Towards East : As Per Plan, On Or Towards West : As Per Plan, On Or Towards South :As Per Plan	20 March 2026	05 June 2026	Rs. 16,65,036.47/- (Due as on 09 March 2026)

Place : Maharashtra, Date : 09 June 2026

Authorised Officer, Bandhan Bank Limited

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013 an application is proposed to be made to the Registrar of Companies, Central Registration Centre (CRC) that M/s Jyoti Steel Industries (Firm Reg. No. BA-28964) may be registered under Part I of Chapter XXI of the Companies Act 2013 as a company limited by shares.

2. The principal objects of the entity are as follows:

To carry on the business of manufacturing, processing, rolling, drawing, forging, fabricating, machining, treating, importing, exporting, buying, selling, distributing, supplying and otherwise dealing in iron and steel products including bright bars, shaftings, steel bars, alloy steel bars, stainless steel products, rods, flats, angles, channels, billets, ingots, rounds, wires, strips, sections, industrial steel components, engineering products and all kinds of ferrous and non-ferrous metals and allied products for industrial, commercial, engineering, construction, infrastructure, automotive and other applications, and to undertake all activities incidental or ancillary thereto.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Kakad Bhavan, 4th Floor, Opp. Gaiety Galaxy Cinema, 30th Road, Bandra (West), Mumbai, Maharashtra, India - 400050.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code - 122050, within Twenty One days from the date of publication of this notice, with a copy to the proposed Company at its registered office mentioned above.

Dated this 9th day of June, 2026

Name of the Applicant
For Jyoti Steel Industries
Manoj Swarajal Chadha
Partner

RECOVERY OFFICER

Authorised U/Section 156(1) of M.C.S Act 1960 And there under Rule 107 of M.C.S Rule 1961.

Attached : THE SHIVKRUPA SAHAKARI PATPEDHI LTD, Mumbai, 103, M U Chambers 1st Floor, Opposite Anupam Cinema, Goregaon East Mumbai 400 063.

FORM "Z"

[See sub-rule (11)(d-1) of rule 107]

Possession Notice For Immovable Property

Whereas the undersigned being the Recovery officer of the SHIVKRUPA SAHAKARI PATPEDHI LTD MUMBAI under the Maharashtra Co-operative Societies rules, 1961 issue a demand notice dated 12.03.2024 calling upon the judgment debtor MR. SACHIN BALARAM GAIKWAD, MR. BABU BALARAM GAIKWAD, MR. SUCHIT SIDHDHARTH KASARE to repay the amount mentioned in the notice being Rs. 6,35,527/- (Rupees SIX lakh thirty five thousand five hundred twenty seven Only) with date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issue a notice for attachment date 08.06.2026 And attached the property describe herein below.

The judgment debtor having failed to repay the amount, notice is hereby given to the property described herein below in exercise of powers conferred on him/her under rule 107 [11(d-1)] of the Maharashtra Co-operative Societies Rules, 1961 on this 08th Day of JUN of the year 2026.

The judgment debtor in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Recover Officer, SHIVKRUPA SAHAKARI PATPEDHI LTD., MUMBAI for an amount Rs. 6,35,527/- (Rupees SIX lakh thirty five thousand five hundred twenty seven Only) and interest thereon.

Description of the Immovable Property

Room No. 404, B wign, Gurudatta Apartment, Near Datta Mandir, Manvelpada Gaon, Virar (E), Tal- Vasai Dist- Palghar 401 302. Area 200 Sq. Ft. Built Up.

Bounded :
On the North by
On the South by
On the East by
On the West by

MR. SANJAY H. BORADE
Recovery Officer
(Rule 107 of Maharashtra Co Op Soc. Act 1960 Rule 1961)

Date : 08/06/2026
Place : PALGHAR

Registered Office: Delta House, Plot No. 12, Hornby Vellard Estate, Dr. Annie Besant Road, Next to Copper Chimney, Worli, Mumbai - 400018
CIN No.: L85493MH1990PLC436790, **Tel No.:** 91-22-69874700
Email ID: secretarial@deltain.com | **Website:** www.deltacorp.in

NOTICE TO SHAREHOLDERS

TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND (IEPF)

Shareholders are hereby informed that pursuant to Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, (the rules) as amended from time to time, the Final Dividend declared for the Financial year 2018-2019, which remained unclaimed for a period of seven years will be credited to IEPF on Monday, 28th September, 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the rules.

In compliance with the rules, individual notices are being sent to those shareholders whose shares are liable to transfer to IEPF. The Company has also uploaded the details of such shareholders on its website viz. www.deltacorp.in

Notice is further given to the shareholders to claim/encash the unpaid/unclaimed Final Dividend relating to financial year 2018-19 and onwards latest by Wednesday, 9th September, 2026 so that the shares are not transferred to the IEPF. It may please be noted that if Dividend remains unclaimed/unpaid as on the due date, the Company will initiate the process for transfer of shares of such shareholders to the IEPF Authority.

On transfer of the Dividend and the shares to IEPF, the shareholders may claim the same by making an application to the IEPF Authority in Form IEPF-5 as per the Rules. The said Form is available on the website of Ministry of Corporate Affairs i.e. www.mca.gov.in

For any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Share Transfer Agent, as mentioned below:

Purva Sharegistry (India) Private Limited,
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (E), Mumbai- 400 001
Email id: support@purvashare.com
Place: Mumbai
Date: 9th June, 2026

For Delta Corp Limited
Sd/-
Dilip Vaidya
Company Secretary & Vice President - Secretarial
FCS No. 7750

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Kalyan

POSSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount ()	
H148542412 H1703351, H148542412 H1703351L	1) Vishal Vijay Doke As Borrower 2) Kalpana Vijay Doke As Co - Borrower	All The Piece And Parcel Of The Property Address: Flat No. 1501 Admeasuring Carpet Area As Per Mofa 34.65 Sq.mt i.e 373 Sq.ft And Carpet Area As Per Rera 32.32 Sq.mt, i.e. 347.89 Sq. Ft. Alongwith 3.91 Sq.mt i.e. 42 Sq.ft., Balcony Area On The 15th Floor, A-wing Of The Building Known As Elara Situated At Marathon Newworld, Gaudvei Road, Betawade Goan, Dombivli (east), Thane Maharashtra 400612.	23-05-2023	Rs. 21,70,238.45/- As On 22-05-2023	04-06-2026 Physical Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 09.06.2026
Place: Kalyan

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

Asset Reconstruction Company (India) Ltd. (Arcil) CIN-U65999MH2002PLC134884
Acting in its capacity as Trustee of various Arcil Trusts
Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028.
Website: <https://auction.arcil.co.in/>

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 01-02-2023	Possession type and date	Date of Inspection	Type of Property and Area	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction
Borrower: Ravikant Rakesh Purohit Co-Borrower: Shalini Devi Rakesh Purohit Guarantor: Miteshkumar Rakesh Purohit	PV09PULONS0000050 02457 Manappuram Home Finance Limited (MHFL)	ARCIL-Retail Loan Portfolio-087-A-TRUST	10,74,143/- as on 31-01-2023 + further interest thereon + Legal Expenses.	Physical on 05-09-2024	Will be arranged on request	Residential Property Area admeasuring 460 sq. Ft.	Rs. 71,000/- (Rupees Seventy One Thousand only)	Rs. 71,00,000/- (Rupees Seven Lakhs Ten Thousand Only)	On 29-07-2026 At 4:00 PM

Description of the Secured Asset being auctioned: Property owned by Ravikant Rakesh Purohit & Shalini Devi Rakesh Purohit: Flat No. 304, admeasuring 460 sq. ft. Built up, on the Third Floor, building no. 1, Known as "Sai Astha". Constructed on the NA land bearing survey no. 232, Hissa no. 11, lying being and situated at village Dongare, Taluka Vasai, District Palghar, Maharashtra, 401303 Boundaries East-Lobby West- Open to sky North-Open to sky South-Flat no-303

Pending Litigations known to ARCIL	Nil	Encumbrances/Dues known to ARCIL	Nil
Last Date for submission of Bid	Same day 2 hours before Auction	Bid Increment amount	As mentioned in the BID document
Demand Draft to be made in name of:	ARCIL-Retail Loan Portfolio-087-A-TRUST	Payable at Par	
RTGS details	ARCIL-Retail Loan Portfolio-087-A-TRUST, Trust Account No: 57500001224262, HDFC Bank Limited, Branch: Kamla Mill, Mumbai, IFSC Code: HDFC0000542		
Name of Contact person & number	PATIL JAYRAM MUKUND-8097152422(sm/accounts@manappuramhometin.com)		

Terms and Conditions:

1. The Auction Sale is being conducted through e-auction through the website <https://auction.arcil.co.in> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.

2. The Authorized Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.

3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-note the Auction without assigning any reason thereof and without any prior notice.

4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable laws.

5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisements does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.

6. The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.

7. The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.

8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: VIRAR | Date: 09-06-2026

Sd/- Authorized Officer, Asset Reconstruction Company (India) Ltd.

IndusInd Bank Limited

CIN: L65191PN1994PLC076333

Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001; **Tel.:** (020) 6901 9000

Secretarial & Investor Services Cell: 701, Solitaire Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093; **Tel.:** (022) 6641 2487 / 6641 2359

E-mail ID: investor@indusind.com; **Website:** www.indusind.bank.in

NOTICE OF POSTAL BALLOT

NOTICE is hereby given pursuant to Sections 108 and 110 of the Companies Act, 2013 ("the Act") and other applicable provisions, if any, of the Act and Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated September 22, 2025 and all other relevant circulars and notifications issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, Secretarial Standard on General Meeting ("SS-2") issued by the Institute of Company Secretaries of India ("ICSI") and subject to other applicable laws and regulations, approval from the Members of IndusInd Bank Limited ("the Bank") is sought for Special Resolutions for appointment of Mr. Nilesh Shivji Vikamsey (DIN: 00031213) and Mr. Ravindra Babu Garikipati (DIN: 00984163) as Non-Executive Independent Directors, for a period of four consecutive years from April 24, 2026 up to April 23, 2030 (both days inclusive) by means of Postal Ballot, only by voting through electronic means (remote e-voting).

In accordance with the Act and MCA Circulars, the Bank has completed the dispatch of Postal Ballot Notice on Monday, June 8, 2026, in electronic form only to those Members who have registered their email address with the Bank / Registrar & Share Transfer Agent of the Bank (RTA) MUFG Intime India Private Limited (formerly 'Link Intime India Private Limited') / Depository Participants (DP) and whose names appear in the register of members/ register of beneficial owners as received from the depositories as on Friday, June 5, 2026 ("cut-off date"). The said Notice is also available on the website of the Bank at www.indusind.bank.in and the websites of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and The National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depository Limited's (NSDL) website at www.evoting.nsdl.com

In accordance with the MCA Circulars, the Members can vote only through the remote e-voting process. A person whose name appears in the Register of Members/List of Beneficial Owners as on the cut-off date shall be entitled to vote through remote e-voting process on the resolution as set out in the said Notice of Postal Ballot.

Any person who is not a Member as on the cut-off date should treat this Notice for information purpose only.

The Bank has engaged NSDL to provide remote e-voting facility. The procedure for remote e-voting is given in the said Notice of Postal Ballot.

The remote e-voting shall commence from Thursday, June 11, 2026 (9:00 A.M. IST) and remain open up to Friday, July 10, 2026 (5:00 P.M. IST). Remote e-voting shall not be allowed beyond the said date and time and shall be forthwith disabled by NSDL. Once the vote on resolution is cast by the Members, the Members shall not be allowed to change it subsequently or cast the vote again.

Members of the Bank, who have not yet registered their email address and mobile number, are requested to register the same immediately with their DP in respect of shares held in electronic form and by communicating to MUFG Intime India Private Limited in respect of shares held in physical form.

The Board of Directors of the Bank have appointed Mr. Alwyn D'souza (C.P. No. 5137) or failing him Mr. Jay D'souza (C.P. No. 6915) from Alwyn Jay & Co., Company Secretaries, as the Scrutinizer to scrutinize the remote e-voting process in a fair and transparent manner.

The result of the Postal Ballot will be declared within two working days of conclusion of remote e-voting process i.e. on or before Tuesday, July 14, 2026. These results will be communicated to the Stock Exchanges and will be uploaded on the website of the Bank at www.indusind.bank.in. The said results will also be displayed at the Registered and Corporate Office of the Bank.

In case of any query(s), the Members may refer to the 'Frequently Asked Questions' (FAQs) for Members and the e-Voting User Manual for Members available at the download section of www.evoting.nsdl.com or call on 022 4886 7000 or send a request at evoting@nsdl.com. Alternatively, you may contact Ms. Pallavi Mhatre, AVP, NSDL on 022-4886 7000 or write to her at T301, 3rd Floor, Naman Chambers, G Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai-400051.

For IndusInd Bank Limited
Sd/-
Anand Kumar Das
Company Secretary
(F6950)

Place: Mumbai
Date: Monday, June 8, 2026

S. E. RAILWAY – TENDER

Tender Notice No.: e-Tender/2026/20,
Date: 04.06.2026. For and on behalf of President of India, the Divisional Railway Manager (Engg.), South Eastern Railway, Kharagpur-721301 invites e-tender for the following works **before 15.00 hrs.** on the date mentioned against items and will be opened at 15.30 hrs. **Tender No.:** E-KGP-WEST-20-2026. **Description of work:** Transportation of P/Way materials to different P.Way units under the jurisdiction of DEN/West/Kharagpur. **Tender Value:** ₹ 84,68,599.99. **Earnest Money:** ₹ 1,69,400. **SI.No.-2. Tender No.:** E-KGP-WEST-21-2026. **Description of work:** Kharagpur Division: Engagement of consultancy for preparation of Detailed Project Report (DPR) cum Technical Feasibility Report (TFR) & GAD for elimination of LCs by Road Over Bridges (33 Nos). **Tender Value:** ₹ 6,12,73,146.15. **Earnest Money:** ₹ 2,51,81,241.57. **Earnest Money:** ₹ 5,03,600. **SI.No.-3. Tender No.:** E-KGP-WEST-22-2026. **Description of work:** Chirugoda Halt : Construction of high level platform, FOB & other passenger amenities under the jurisdiction of ADEN/Jhargram. **Tender Value:** ₹ 6,12,73,146.15. **Earnest Money:** ₹ 12,25,500. **Tender Document Cost:** ₹ 0 (for SI.No. 1 to 3 each). **Date of Opening:** 29.06.2026 (for SI.No. 1 & 2 each) & 06.07.2026 (for SI.No. 3). **Completion Period of the work:** 12 months (for SI.No. 1 to 3 each). **Bidding start date:** From 15.06.2026 and up to 15.00 hrs. on 29.06.2026 (for SI.No. 1 & 2 each) & from 22.06.2026 and up to 15.00 hrs. on 06.07.2026 (for SI.No. 3). Interested tenderers may visit website www.reps.gov.in for full details/descriptions/specification of the tenders and submit their bids online. In no case manual tender for these works will be accepted. **N.B.:** Prospective bidders may regularly visit www.reps.gov.in to participate in all tenders. (PR-285)

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For Advertising in

TENDER PAGES

Contact

JITENDRA PATIL

Mobile No.: 9029012015
Landline No.: 67440215

[illegible]

शक्ति पत्र

हे आमच्याद्वारे या वृत्तपत्राच्या १ जुलै २०२६ च्या अंकात प्रसिद्ध केलेल्या दिनांक १ जुलै २०२६ च्या सार्वजनिक सूचनांच्या संदर्भात आहे, ज्यामध्ये इतर गोष्टींबरोबरच, एफ.पी.ओ असलेल्या मामालागेल्या भाडेकरारांवर किंवा ताब्यावर काही आक्षेप असल्यास ते मागण्यासाठी आले आहेत. माहिती विभाग टीपीएस IV मधील क्र. ९८४, सी. एस. क्र. १२८८, कार्यासाहजे गाडगीळ मार्ग, दारदार (पश्चिम), मुंबई ४०० ०२५ सी संबंधित जी/उत्तर वॉर्डकामध्ये स्थित गौरीजीआर-२०३४ निमण ३३(७) अंतर्गत "गोपाल भूषण" नामाने ओळखली जाणाऱ्या मालमता, ज्यामध्ये जी.एफ. जी.एन - ३१०६(३) - इमारत, वॉर्ड क्र. जी.एन - ३१०६(१-२) - बंगला, वॉर्ड क्र. जी.एन - ३१०५(१) - बंगला, वॉर्ड क्र. जी.एन - ३१०५(४) - पन्ना वाट, वॉर्ड क्र. जी.एन - ३१०६(४) - पन्ना वाट, मुंबई शहराच्या नोंदणी जिल्हा आणि उप-जिल्ह्यात, मे. ओम साहिल विनायक यांच्या मालकीची आहे.

खात्री नसेल केल्या एका भाडेकराराचा किंवा वास्तव्याचा अचूक तपशील कुठल्याप्रमाणेही देण्याची

३१०५(३) अनु. क्र. १. पनआर ऐवजी आर, अनु. क्र. ११. माताभिख भानुप्राप्तार सिंह ऐवजी माताभिख भानुप्राप्ता सह, अनु. क्र. १३. पनआर ऐवजी आर, अनु. क्र. १८. पनआर ऐवजी आर, अनु. क्र. २०. डॉ. आनंद कीर्तिराज दळवी ऐवजी डॉ. आनंद कीर्तिराज दळवी, अनु. क्र. २२. राजवंता जरखंडन अहोर ऐवजी राजवंता आरंभानंद अहोर, अनु. क्र. २३. गहाळ नाव - दीर्घकुमार शिवराम सिंग, अनु. क्र. २५. गहाळ नाव - सीताराम वसंत पवार, अनु. क्र. ३४. चुकीचे नाव - गुम्फयी निखिल नारद ऐवजी आरुणमयीनिखिल नारद आणि निखिल नारद, अनु. क्र. केशा कनवर ऐवजी कृष्ण कनवर, अनु. क्र. ३७. अमेय जयंत सिरसाट ऐवजी अमेया जयंत सिरसाट, अनु. क्र. सुधम जयंत सिरसाट ऐवजी सुधमा जयंत सिरसाट, अनु. क्र. सतीश मधुसुदन बापट ऐवजी सलीश मधुसुदन बापट, अनु. क्र. शरद गणेश केळकर ऐवजी शरदत गणेश केळकर, ३१०५(१-२) अनु. क्र. विनोद देवीप्रासाद सांग ऐवजी विनोददेवप्रासाद सिंग, ३१०५(१) अनु. क्र. पडवेल - चुकीचे आडनाम त्याऐवजी पाटे, ३१०५(४) अनु. क्र. १. गोनधर- चुकीचे आडनाम त्याऐवजी गोधर, अनु. क्र. १. सहदेव ऐवजी सहदेव, ३१०५(५) अनु. क्र. १. तरळ ऐवजी तरळ, अनु. क्र. ३. बाबु ऐवजी बाबो, उक्त सार्वजनिक सूचनेत नमूद केल्यानुसार, ती त्यानुसार वाचण्यात यावी.

दिनांक: १/६/२०२६.
मे. ओम साहित विनायक

मुंबई कर्ज वसुली वसुली-याधिकाकरण क्र. ।

ररा मजला, एमटीएनएल भवन, स्ट्रीट १०८, कुलाबा मार्केट,
कुलाबा, मुंबई ४०० ००५.

वसुली कार्यावाही क्र. १२३ सन २०२३
विक्रीची उद्घोषणा मांडण्याकरिता सूचना

निर्णायीक : १२
पुढील दिनांक: १७.०६.२०२६
.....प्रमाणपत्र धारक
विरुद्ध
नितेश आ. लोढा आणि इतर.प्रमाणपत्र कर्जदार
प्रति.

सूची. १. नितेश आ. लोढा
i) पत्ता येथे आहे : प्लॉट क्र. २०३, ररा मजला, 'ए' विंग, यखवंत पार्क, न्यू लिंक रोड, नालासोपरा (पूर्व), पालघर - ४०१२०९.
ii) न्यू गावठांडा करार करतो, दुकान क्र. ११, यखवंत पार्क, न्यू लिंक रोड, नालासोपरा (पूर्व), पालघर - ४०१२०९.
iii) दुकान क्र. १३, तलमजला, बी-विंग, शांतिपद अर्केन्यू को-ऑप. हॉउसिंग सोसायटी, मॉर्टिन कॉन्स्ट्रक्शंस समोर, वरई, नालासोपरा लिंक रोड, पालघर - ४०१२०९.

सूची. २. सविता कान्हा लोढा
i) पत्ता येथे आहे : प्लॉट क्र. २०३, ररा मजला, 'ए' विंग, यखवंत पार्क, न्यू लिंक रोड, नालासोपरा (पूर्व), पालघर - ४०१२०९.
ii) दुकान क्र. १३, तलमजला, बी-विंग, शांतिपद अर्केन्यू को-ऑप. हॉउसिंग सोसायटी, मॉर्टिन कॉन्स्ट्रक्शंस समोर, वरई, नालासोपरा लिंक रोड, पालघर - ४०१२०९.

ज्याअधी सनानिधन डिपॉजिट अधिकार यांनी राख अर्जनात बंद/प्रमाणपत्र धारकास चुकती करण्यार्थी अर्जद्वारे हस्तान्तरित मूळ अर्ज १४, एन २०२३ मधील वसुली प्रमाणपत्र मिळित केले होते. २३.१४.२०२४ - (२०२५) नेवीस लाख चौदा हजार चौतस चौतस) गुनमयकदून देव असलेल्या वसुली प्रमाणपत्रानुसार अतिरिक्त व्याज आणि चवसई.

गणना यद्वाते कर्णव्यापत येके की कर्णव्यापत उदोषणा काठणे आण निष्ठा अर्था मंडांयकारणा १९.०९.२०२६ रोजू नं. ११२०० या. निस्वित करणान वतल्ले आहे. मुसलात डीआरटी-१ समो क्विटी जाहीराना तवात करणे आण उदोषणा मंडांणीयेचे सहभागी होण्याकारिता आण सदर निस्वतः किंवा निष्ठा अर्था मंडांणीये भागशीर कोणतात बोजा, प्रपत्र, दवे किंवा दायित्वे निम्नव्यापकीकाराना कर्णव्यापमारी याद्वारे बोजातविण्यात येते आहे.	
खाव्या विलळतातया परिशिष्ट होमस (महेश कुमार) सही/- वसुली अधिकारी	
दुकांन क्र. १३, महाराजना, की विंग, शालिभट्ट अर्बनेयू को-ऑप. होमसिंग सोसायटी, माटिन कॉम्प्लेक्स समोर, बसई, नालासोपरा लिंक रोड, नालासोपरा (पूर्व), पालघर - ४०१२०९. सदर मुंबई येथे दिनांक १४ मे, २०२६ रोजी माझ्या हातने आण न्यायधिकारणाच्या शिक्क्यावर दिले.	
दुकांन कर्म वसुली न्यायधिकरण	
दिनांक: १४.०९.२०२६ ठिकाण: मुंबई	सही/- (महेश कुमार) वसुली अधिकारी कर्म वसुली न्यायधिकरण
प्रपत्र क्र. १४	
कर्ज वसुली न्यायधिकरण - I भातर सरकार वित्त मंत्रालय एमटीएनएल भवन, सरा मजला, कुलाबा मार्केट, कुलाबा, मुंबई. वसुली कार्यावहारी क्र. ११ सन २०२५.	
न. क्र.: ७, पुढील दिनांक : १३/०७/२०२६ ...प्रमाणपत्र धारक	
आयडीबीआय बँक लि. विरुद्ध ...प्रमाणपत्र कर्जदारा	
श्री.मानवीय पीठासिन अधिकारी यांनी निर्गमित केल्या ओ.ए. क्र. ६५२ सन २०२२ मधील वसुली प्रमाणपत्र क्रमांककारासुरात पुनःकायानुसार खम र. २७, ३३, ७४८.०८/- (रुपये सत्तावीस लाख तेसतीस हजार सत्तावीस अठराचौलीस आणि पंचे आठ भाग) सर वतल्ला आण खर्चोस सर ओर दाखल केल्याच्या दिनांकापासून वसुली होईपर्यंतचे आणणाकडून दरे आहे. मुसलात याद्वारे सदर सूचना प्रामोसपत्र १५ (पंधरा) दिवसांत वरील खम ज्या काण्यासाठी आवातल करणत वतल्ले आहे, अन्यथा कसूरास ठरल्लेस, कायादानुसारी वसुली कारणात येईल. वरील सर खमेन्येवित्तुली करीत खालीलप्रमाणे भावाचोचे दायित्व आणते :- (i) निम्नपट्टे प्रक्रियेच्या सदर सुबनेतल नव्यासु खम गुण्याच्या काव्यावकीरिता देय असे देडाल्लेस ख्याज. (ii) सुबनेतली बजावणी आण सुबनेतली रकमेच्या वसुलीकारिता कारवायाच्या इतर प्रक्रियेच्या संदर्भातली केलेला सर्व खर्च, पत्र आण परिचय. माझ्या हस्ते, सहीने आण सदर न्यायधिकारणाच्या शिक्क्याने ११ मे, २०२६ रोजी दिले. दिनांक: ११.०५.२०२६ ठिकाण: मुंबई	
न्यायधिकारणीया मुद्रा तारीख १३/०७/२०२६ पर्यंत दाखविण्यात आली आहे. प्रति,	
१. श्री. गोपालकृष्ण आर. कुड्डलमन्नम रावणार येथे: रूम क्र. १/१०२, अर्बव हाइडस, यू. लिंक रोड, आंचोले रोड, नालासोपरा (पूर्व), पालघर - ४०१२०९. आणि कार्यालयाच्या पत्ता : ओमकार पार्क हाट्ट, आब/ओ ए.के. टिबरा, स्काय ये हॉटेलजवळ, पणवप-४, नालासोपरा फाटा, एनासोपरी (पूर्व), नालासोपरा - ४००७०८.	
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